

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

No. M.A.415 of 1999
(O.A.1438 of 1997)

Date of Order : 18.8.1999

Present : Hon'ble Mr.D.Purkayastha, Judicial Member.
Hon'ble Mr.G.S. Maingi, Administrative Member.

MANASHI RANI SINHA

Vs.

UNION OF INDIA & ORS.
(EASTERN RAILWAY)

For the applicant : Mr.B.C.Sinha, counsel.

For the respondents: Mr.M.K.Bandopadhyay, counsel.

ORDER

D.Purkayastha, J.M.

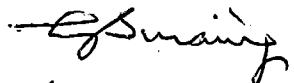
This is an application for restoration filed by the applicant with a newly appointed advocate, Mr.B.C.Sinha, Mr.M.K.Bandopadhyay appears on behalf of the respondents.

2. Mr.Sinha submits that on the date of dismissal of the case for default on 1.7.1999, the applicant's advocate was sick.

3. In view of the aforesaid circumstances, we restore the O.A. to its original file and number by recalling the order dated 1.7.1999.

4. The O.A. is fixed for hearing on 10th December, 1999.

5. M.A. stands disposed of. No order is passed as to costs.


(G.S. Maingi)
Administrative Member


(D.Purkayastha)
Judicial Member